

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

4. IA 2667/2022 in C.P. (IB)/1752(MB)2017

CORAM:

SHRI SHYAM BABU GAUTAM JUSTICE P. N. DESHMUKH (Retd.)
HON'BLE MEMBER (T) HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 23.09.2022**

**NAME OF THE PARTIES: Vikash Jain V/s Doshion Water
Solution Pvt Ltd**
IN THE MATTER OF
Bank of Baroda
V/s
Doshion Water Solution Pvt Ltd

APPEARANCE :

IA 2667 of 2022
FOR THE APPLICANT/LIQUIDATOR : Adv. Amit Tungare

Section: 60(5) u/s 7 of Insolvency and Bankruptcy Code, 2016

ORDER

The matter is taken up through Virtual Hearing (VC).

IA 2667 of 2022- The present Application is filed by Liquidator of M/s Doshion Water Solution Pvt. Ltd. seeking extension of time for a period of one year. Counsel appearing for the Liquidator submitted that the Liquidation period ended on 20.09.2022 and process of Liquidation is not yet completed, hence, present Application is for extension of time. Having considered the submission of the Counsel appearing for the Liquidator and on perusal of the averments made in the present Application, this bench deems it fit and proper to allow the extension of

time for a period of one year from 20.09.2022 till 19.09.2022 to complete the process of Liquidation. It is made clear that not further extension will be granted. With the aforesaid observation, **IA 2667 of 2022** is **disposed of as allowed.**

Sd/-
SHYAM BABU GAUTAM
Member (Technical)
23.09.2022
ANKIT

Sd/-
JUSTICE P. N. DESHMUKH
Member (Judicial)